

ID No. 66067/16
FIR No. 192/13
PS: Maya Puri
State Vs. Sameer Minz
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Convict Sameer Minz and Raj kumar present physically in court room

Complainant not present despite service of court notice as reported by the Naib Court concerned on the Court's email ID.

Issue fresh court notice to the complainant mentioning therein Court's URL.

Put up for hearing on the point of sentence on 20.08.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 65515/16
FIR No. 174/12
PS: Maya Puri
State Vs. Rajeev
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Convict present physically in court.

Process not received back.

Issue court notice to the SHO concerned to furnish explanation in this regard for the NDOH.

Previous order be complied with afresh for NDOH.

Put up for hearing on the point of sentence on 20.08.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

CC No. 9123/16
Bureau of Indian Standards Vs. Ms. Rallison Electricals Pvt. Ltd.
PS: Maya Puri
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.
 None for the accused person.

Issue court notice to the parties for the NDOH.

Put up for appearance of the parties and for further on
15.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 73789/16
FIR No. 137/16
PS: Nihal Vihar
State Vs. Lallu
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

NBW qua accused already canceled

Issue summon to RPWs for the NDOH.

Put up for PE on 15.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 74430/16
FIR No. 10519/16
PS: Maya Puri
State Vs. Ashwani Kumar
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused as well as to the IO for the NDOH.

Put up for appearance of accused and for further proceedings on 15.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 2049/17
FIR No. 577/16
PS: Nihal Vihar
State Vs. Sikender Mehto
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Mudassar Khan, Ld. Counsel for the accused through VC.

Vide order dated 12.02.2020, NBW issued qua the accused have already been cancelled.

Issue summons to RPWs for the NDOH.

Put up for PE on 15.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 2416/17

FIR No. 422/13
PS: Nihal Vihar
State Vs. Untrace
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up on 15.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 447/18
FIR No. 751/17
PS: Nihal Vihar
State Vs. Nafish
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused for the NDOH. Issue court notice to the complainant to explore the possibility of compromises.

Put up for appearance of accused and for further proceedings on 24.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 2377/19

FIR No. 358/18

PS: Nihal Vihar

State Vs. Subhash Sharma

13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused persons.

Issue court notice to the accused persons for the NDOH.

Put up for appearance of accused persons and for further proceedings on 15.10.2020.



(Pankaj Arora)

MM-03(West)/THC/Delhi

13.08.2020

ID No. 8768/19
FIR No. 595/19
PS: Nihal Vihar
State Vs. Gopal Etc.
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.
None for the accused persons.

Order dated 14.11.2020 be complied with afresh for the NDOH.
Put up for appearance of accused persons on 15.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 10170/19
FIR No. 251/19
PS: Nihal Vihar
State Vs. Mohd. Faruk
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up on 15.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 309/20
FIR No. 155/19
PS: Maya Puri
State Vs. Cancellation
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up on 15.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No.1715/20

FIR No.210/17
PS: Maya Puri
State Vs. Harun
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up on 15.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No.1716/20

FIR No. 98/17

PS: Maya Puri

State Vs. Atul Singh

13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up on 15.10.2020.



(Pankaj Arora)

MM-03(West)/THC/Delhi

13.08.2020

ID No. 2614/20
FIR No. 609/19
PS: Nihal Vihar
State Vs. Untrace
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up on 15.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 63856/16
FIR No. 164/13
PS: Nihal Vihar
State Vs. Parveen Sharma
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Praveen Vashisht, Ld. Counsel for the accused.

Adjournment is sought by the Ld. Counsel as he is not prepared with file being out of station.

In the interest of justice, put up for arguments on the point of charge on 31.08.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 339/19
FIR No. 577/18
PS: Nihal Vihar
State Vs. Chetan
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused persons.

Issue court notice to the Jail Suptd. to apprise this court as to whether the accused persons are released from jail or not.

Put up for further proceedings on 02.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 1915/20
FIR No. 62/20
PS: Nihal Vihar
State Vs. Sachin @ Sudama
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Issue court notice to the Jail Suptd. Concerned to apprise this court as to whether the accused persons are released from jail or not.

Put up for further proceedings on 02.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 73033/16
FIR No. 82/09
PS: Maya Puri
State Vs. Sahil Jain
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 24.09.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 64346/16
FIR No. 117/12
PS: Maya Puri
State Vs. Lakshay Jain
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Deepak, Ld. Counsel for the accused.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 24.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 70881/6
FIR No. 156/15
PS: Nihal Vihar
State Vs. Seema @ Geeta ETC
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 15.10.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

CC No. 15294/16
Arnob Paul Vs. Satish Khosla
PS: Nihal Vihar
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

Put up for CE on 15.10.2020



**(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020**

ID No. 746/17
FIR No. 726/15
PS: Nihal Vihar
State Vs. Manoj
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 15.10.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 4114/17
FIR No. 225/14
PS: Nihal Vihar
State Vs. Rajender Singh
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 15.10.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 5341/17
FIR No. 41/17
PS: Maya Puri
State Vs. Chandan Kumar
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 15.10.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

CC No. 5828/17
Suresh Chand Vs. Chandra Fatnant
PS: Nihal Vihar
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

Put up for CE on 15.10.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 6658/17
FIR No. 54/17
PS: Nihal Vihar
State Vs. Amir Alam Khan
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 15.10.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 4778/18
FIR No. 65/18
PS: Nihal Vihar
State Vs. Maya Puri
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 15.10.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 5935/18
FIR No. 256/18
PS: Nihal Vihar
State Vs. Sunil Kumar
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 15.10.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 7821/18
FIR No. 0027/18
PS: Nihal Vihar
State Vs. Raju
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 15.10.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 14767/18
Reeta Vs. Mithilesh Yadav
PS: Maya Puri
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

Put up for CE on 15.10.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No. 6702/19
FIR No. 36/19
PS: Nihal Vihar
State Vs. Ramesh Kumar
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 15.10.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

CC No. 21647/16
Surender Pal Verma Vs. Atul Kumar
PS: Nihal Vihar
13.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Yogesh Sharma, Ld. LAC for the complainant through VC.
None for the accused person.

Adjournment is sought by the Ld. Counsel on the ground that he
is not prepared with file.

In the interest of justice, put up for arguments on
25.08.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020

ID No.9548/19
FIR No. 73/17
PS:Nihal Vilhar
State Vs. Santosh
13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused persons.

Issue fresh summons to the accused persons and notice to their respective sureties for the NDOH.

Put up for appearance of accused persons and for further proceedings on 03.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020